

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.4313  
TO BE ANSWERED ON THE 11<sup>TH</sup> AUGUST, 2017  
DEFENCE LAND

4313. SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Defence Authority (DA) has acquired only 10 acres 10 guntha land out of 26 acres 36 guntha in Pune, if so, the details thereof;
- (b) whether all procedural formalities have been followed for taking the possession of the said land, if so, the details thereof and if not, the reasons therefor;
- (c) whether compensation has been paid to the owner for entire land, if so, the details thereof;
- (d) whether it is a fact that only 8 acres land has been acquired by the Defence Authority (DA), if so, the details thereof along with the reasons for claiming right over entire land by the authorities; and
- (e) whether the Government has any proposal to return the land which is not under possession of DA to land owners, if so, the details thereof and measures taken by the Government in this regard?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

र० र०य मं०ी

(डा. सुभाष भामरे)

**(a) to (c): Government of Bombay had acquired entire 26 acres 36 guntha of land at Munjeri village (Bibwewadi) and handed over to Defence Authorities in lieu of defence land of equal value taken over by them in Pune Cantonment. The aforesaid land was acquired in three phases as per following details:-**

- (i) In the first phase of acquisition, land measuring 18 acres 01 guntha comprised in Revenue Survey Nos. 594/1 part, 594/2 and 594/3 of Munjeri village was notified under Section 4(1) of the Land Acquisition Act, 1894 on 11.01.1934 and the notification was published in the Bombay Government Gazette Part-I, dated 18.01.1934. Declaration under Section 6 of the Act ibid dated 02.05.1934 was published in Bombay Government Gazette Part-I, dated 10.05.1934.

.....2/-

Details of award, amount of compensation paid and handing / taking over of land are given below survey numberwise:

Survey No.594/1 part: Award was declared on 20.11.1934. Compensation of Rs.1,105/- was paid to Nafisabi, daughter of Ebrahim, for 15 acres 11 gunthas. The land was handed / taken over on 06.10.1934.

Survey No.594/2: Award was declared on 11.01.1934. Compensation of Rs.129/- was paid to Pirojbai Framji Cawasji for 1 acre 15 gunthas. The land was handed / taken over on 08.12.1934.

Survey No.594/3: Based on award No.5 of 1935-36 compensation of Rs.160/- was paid for 1 acre 15 gunthas. The land was handed / taken over on 08.12.1934.

- (ii) In the second phase, land measuring 8.00 acres in Revenue Survey No.594/1 part of Munjeri village, Pune City was notified under Section 4(1) of the Land Acquisition Act 1894 on 14.09.1936 and the notification was published in the Bombay Government Gazette Part-1, dated 17.09.1936. Declaration under Section 6 of the Act ibid dated 16.02.1937 was published in the Bombay Government Gazette Part-1, dated 25.02.1937.

Award was declared on 12.08.1934. Compensation of Rs.783/- was paid to Nafisabi, daughter of Ebrahim for 8 acres. The land was handed / taken over on 30.08.1937.

- (iii) Balance land measuring 35 gunthas originally comprising survey No.594 was merged in the adjoining Survey No.592 vide kami jasth patrak and the same was also subsequently acquired. As per award dated 12.08.1937 a sum of Rs.376/- was paid towards compensation for land measuring 4 acres 14 gunthas and 8 annas which includes 35 gunthas.

(d) No, Madam. Land total admeasuring 26 acres 36 gunthas was acquired for the defence purposes in three phases i.e. 18 acres 01 gunthas in first phase, 8 acres in second phase and 35 gunthas as merged into survey No.592 in the third phase as mentioned above.

(e) No, Madam. The entire land is in possession of the Local Military Authorities (LMA) for defence purposes.